## <u>COURT-I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 365 OF 2017 & IA NO. 801 OF 2017

Dated: 6<sup>th</sup> December, 2017

## Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

#### In the matter of:

Raj WestPower Limited Vs.				Appellant(s)
Rajasthan Electricity Regulatory Commission & Ors.				Respondent(s)
Counsel for the Appellant(s)	:	Mr. Aman Anand Mr. Aman Dixit		
Counsel for the Respondent(s)	:	Mr. R. K. Mehta Ms. Himanshi Andley for R.1		
		Mr. P. N. Bhandari for R.2 to	4	

### **ORDER**

Admit. Issue notice. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Mr. P.N. Bhandari takes notice on behalf of Respondent Nos. 2 to 4 and they seek four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on <u>**14.02.2018</u>**. In the meantime, learned counsel for the respondents may file reply on or before 04.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.</u>

(Justice N. K. Patil)	(I.J. Kapoor)
Judicial Member	<b>Technical Member</b>

ts/tpd